

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 127
(IB)-202(PB)/2017

IN THE MATTER OF:

Punjab National Bank

.... Applicant/petitioner

v.

Bhushan Power and Steel Limited

.... Respondent

Order under Section 7 of the Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 08.01.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the RP

Mr. Abhinav Vashisht, Sr. Adv. with
Mr. Shantanu Chaturvedi, Adv.

For the Respondent

Ms. Purti Marwaha & Ms. Adya Shree
Dutta, Advs.

ORDER

CA-2637(PB)/2019 & CA-2485(PB)/2019

Notice was issued and time was granted to file reply to the monitoring agency. Mr. Vashish, Ld. Sr. Counsel for the Monitoring Agency submits that no reply is required to be filed and they shall rely only the minutes of the CoC meeting held on 22.05.2019. Pleadings are complete.

List for arguments on 30.01.2020.

— sd —

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

— sd —

(DR. DEEPTI MUKESH)
MEMBER(JUDICIAL)